

IN THE COURT OF ADDITIONAL CHIEF METROPOLITAN

MAGISTRATE, DELHI

CC NO: 135 OF 2004

Securies and Exchange Board of India, a statutory body established under the provisions of Securities and Exchange Board of India Act, 1992, having its Head office at Mittal Court, B – Wing, 224 Nariman Point, Mumbai 400 021 represented by its Legal Officer, Shri Sharad Bansode.

...Complainant

VERSUS

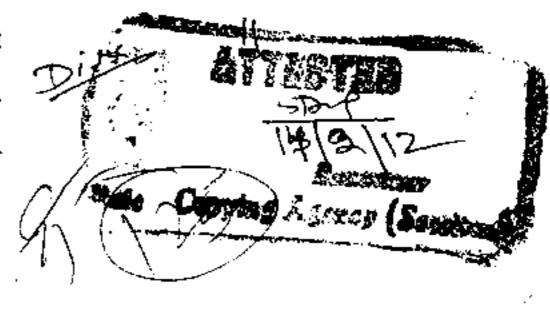
- Brssha Plantations Ltd, a Company incorporated Under the Companies Act, 1956, through its directors, having its Regd, Office at : Shop No. 2, 76-E, Vaishali, Palam Dabri Road, New Delhi. And also having its office at: 72, Adharshila Complex, South Gandhi Maidan, Patna (Bihar).
- 2. Suman Kumar Singh S/o Hari Dayal
 Singh, Director of Accused No.1. R/o: A3-P, Delhi Police Apartments, Mayur
 Vihar Phase I, New Delhi.
 - 3. Bith Kumar Singh S/o Hari Dayal Singh,
 Director of Accused No.1. R/o: A-3-P,
 Delhi Police Apartments, Mayur Vihar
 Phase I. New Delhi.

4. Deo Nath Singh S/o Late Shri Bipat Singh, Director of Accused No.1. R/o:22-5, Delhi Police Apartments, Mayur Vihar





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Phase I, New Delhi.

Anita Devi D/o Shri Rameshwar Parsad ,

Director of Accused No. 1. R/o: Road No. Damaria, Gardgani Bagh, P.O.:

Anishabad, Patna.

Manoj Kumar Jha S/o Shri Andesh 🥕 Chandra Jha, Director of Accused No.1. R/o: D-26, Alaknanda, North Shastri Nagar, Patna-23.

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Kumar S/o Jagdish Director of Accused No.1. R/o: A/82, Pitting Magistrate Colony, Patna-25.

Sandeep Parashar S/o Shambhu Prasad, Director of Accused No.1. R/o: Adarsh Nagar, Phulwari Sharief, Patna-

9. Mrs. Archna Raman W/o Shri Dhananjay Singh, Director of Accused No.1. R/o:

Indrapuri Cology, Raja Bajar, Patna-14.

10 Shelender Kumar Singh S/o Bansi

Prasad Singh, Director of Accused No.1.

R/o: Bihiya Road, Piro, A-T, Post Office:

Piro, Distt. Bhojpur-7.

5.

11 Sanjay Kumar S/o Late Kanhaiya Lal

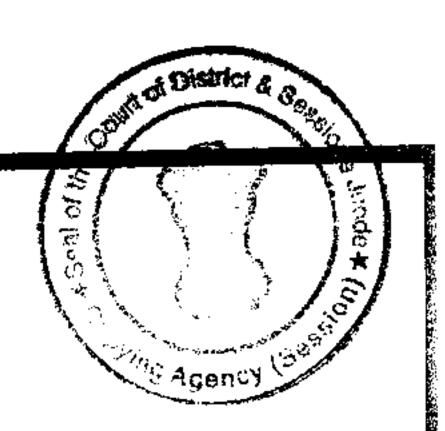
Singh, Director of Accused No.1.

R/o:Nawa Garh, Kharkhari, Dhanbad.

......Accused

COMPLAINT UNDER SECTION 190 AND 200 OF THE CODE OF CRIMINAL PROCEDURE. 1973 READ WITH SEC. 24(1), 27 OF SECURITIES AND EXCHANGE BOARD OF INDIA ACT.

May It Please Your Honour!



ttem No. 4 CC No. 72/10

9.02.2012

Present:

Sh. Sanjay Mann, Advoate Counsel for SEBI.

Accused No. 1 is company represented by Mr. Suman

Singh, AR with Sh. S. N. Vashisth, Advocate Counsel for

accused No. 1 company.

Offence qua accused No. 2 to 5,7,9 to 11 have already been compounded and accused persons have been discharged vide order dated 20.08.2010 & 20.11.2011.

Accused No. 6,8 are PO vide order dated 08.02.2011.

An application on behalf of SEBI has been moved for substitution of the witnesses. Copy supplied to the Ld. Defence Counsel. Same is not opposed. Accordingly, same is allowed.

CW-1 is examined and discharged.

On the statement of Ld. Counsel for the SEBI, CE stands closed.

AR of accused No.1 company is examined U/s 313 Cr. P.C in which he refused to lead evidence in defence.

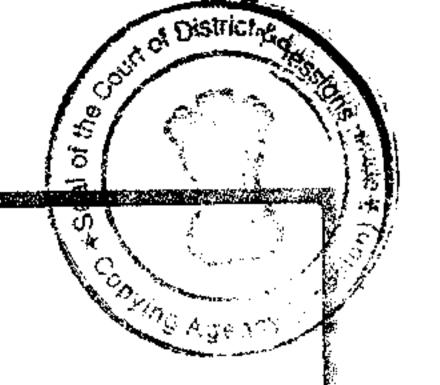
Arguments heard.

Vide separate judgment, A-1 is held guilty for offence punishable U/s 24 (1) r/w Section 27 of SEBI Act.

Arguments on the point of sentence heard.

Vide separate order, a fine of ₹ 5,000/- is imposed for the

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offence punishable U/s 24(1) r/w Section 27 of SEBI Act.

Fine is paid.

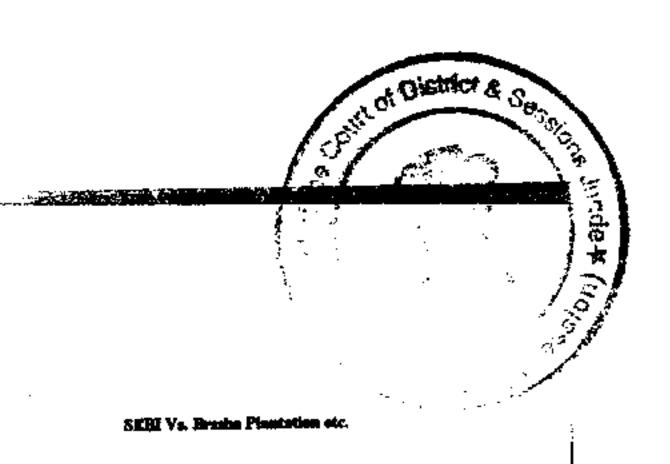
Copy of Judgment and Order on the point of sentence be given to convict/its counsel free of cost.

Since accused No. 6 & 8 are PO, file be consigned to record room with directions that same be revived at and when they are apprehended.

[PAWAN KUMAR JAIN] ASJ-01/CENTRAL/DELHI

9.02.2012.

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IN THE COURT OF SH. PAWAN KUMAR JAIN, ADDITIONAL SESSIONS JUDGE-01(CENTRAL):DELHI

Complaint Case No. 72 of 2010 ID No: 02401R5190032004

SECURITIES AND EXCHANGE BOARD OF INDIA, a statutory body established under the provisions of Securities and Exchange Board of India Act, 1992, having its Head office at Mittal Court, B-Wing, 224 Nariman Point, Mumbai 400 021 represented by its Legal Officer, Ms. Versha Aggarwal, Manager, SEBI.

Versus

1. Brssha Plantations Ltd.

a company incorporated Under the Companies Act, 1956, having its Registered officer at: Shop No. 2, 76-E, Vaishali, Palam Dabri Road, New Delhi And also having its office at: 72, Adharshila Complex, South Gandhi Maidan, Patna(Bihar)

.....Accused no.1

2. Sh. Suman Kumar Singh (Director)
S/o Sh.Hari Dayal Singh,
R/o A-3P, Delhi Police Apartments,
Mayur Vihar, Phase I, New Delhi.

.....Accused no.2

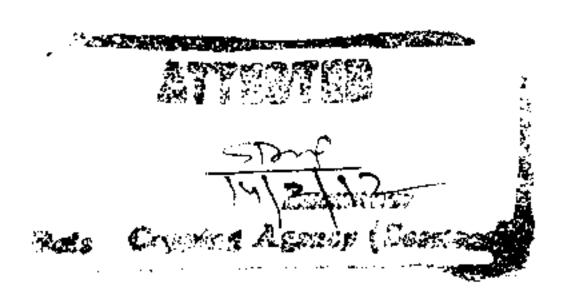
Sh. Bipin Kumar Singh (Director)
 S/o Sh.Hari Dayal Singh,
 R/o A-3P, Delhi Police Apartments,
 Mayur Vihar, Phase I, New Delhi.

.....Accused no.3

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Court of District & Section 19

SEBI Vs. Brushs Plantation etc.

4. Sh. Deo Nath Singh (Director), S/o Late Sh. Bipat Singh, R/o 22-5, Delhi Police Apartment, Mayur Vihar, Phase I, New Delhi

......Accused no.4

5. Ms Anita Devi (Director)
D/o Sh. Rameshwar Parsad,
R/o Road No. 16, Damaria,
Gardgani Bagh, PO Anishabad, Patna

......Accused no.5

6. Sh. Manoj Kumar Jha (Director) S/o Sh. Andesh Chandra Jha, R/o D-26, Alaknanda, North Shastri Nagar, Patna

.....Accused no.6

Sh. Manoj Kumar (Director)
 S/o Sh. Jagdish Singh,
 R/o A/82, Magistrate Colony,
 Patna

......Accused no.7

8. Sh. Sandeep Parashar (Director)
S/o Sh. Shambhu Prasad,
R/o Adarsh Nagar, Phulwari Sharief
Patna

.....Accused no.8

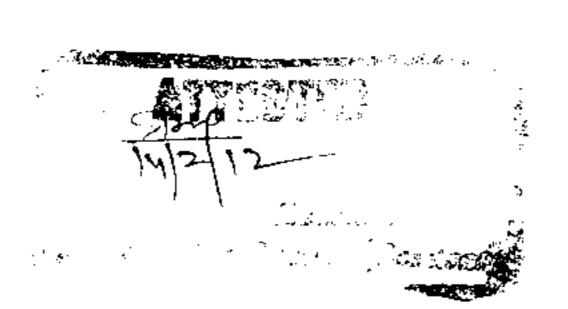
9 Mrs. Archna Raman (Director) W/o Sh. Dhananjay Singh, R/o Indrapuri Colony, Raja Bazar, Patna

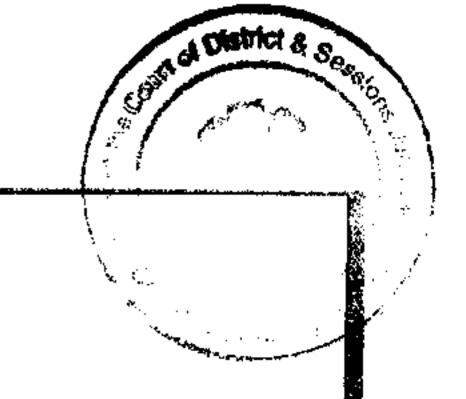
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.....Accused no.9

10. Sh. Shelender Kumar Singh (Director) S/o Sh. Bansi Prasad Singh, 9/191-

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SEBI Vs. Braska Plantation etc.

R/o Bihiya Road, Piro, A-T, Post office, Piro, Distt. Bhojpur-7

.....Accused no.10

11 Sh. Sanjay Kumar (Director)
S/o Late Kanhaiya Lai Singh,
R/o Nawa Garh, Kharkhari, Dhanbad

......Accused no.11

Date of Institution : 04.03.2004

Date of committal to Session Court : 14.12.2005

Date of pronouncement of judgment : 09.02.2012

Present: Sh. Sanjay Mann, Advocae, Counsel for SEBI.
Sh. Satya Narain, Advocate, Counsel for company accused (A1)

JUDGMENT(ORAL):

This criminal complaint was preferred by the Securities & Exchange Board of India (hereinafter referred to as "SEBI" or "the complainant"), on March 4, 2004 in the Court of Additional Chief Metropolitan Magistrate (ACMM), alleging violation of the provisions of Section 12 (1B) of Securities & Exchange Board of India Act, 1992 (hereinafter, "the SEBI Act") and Regulation Nos. 5(1) read with 68(1), 68(2), 73 and 74 of the Securities & Exchange Board of India (Collective Investment Schemes) Regulations, 1999 (hereinafter)

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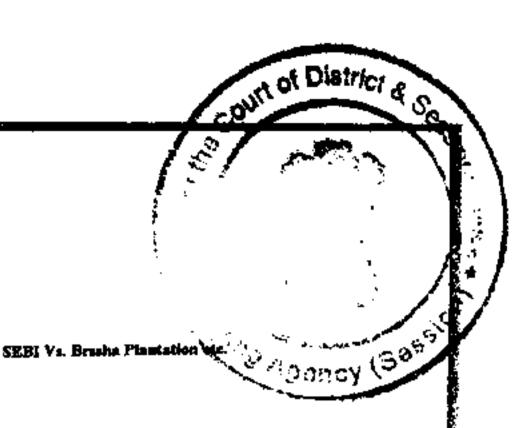
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referred to as "the CIS Regulations" or "the said Regulations"), constituting offence punishable under Section 24(1) read with Section 27 of the SEBI Act.

- 2. Eleven persons were arrayed as accused in the criminal complaint preferred under Section 200 Cr.P.C., they being Brssha Plantation Ltd. (hereinafter, "A1" or "the Company Accused"), accused No. 2 Sh. Suman Kumar Singh ("A2"), accused No.3 Sh. Bipin Kumar Singh ("A3"), accused No.4 Sh. Deo Nath Singh ("A4") accused No.5 Ms. Anita Devi ("A5"), accused No.6 Sh. Manoj Kumar Jha ("A6"), accused No.7 Sh. Manoj Kumar ("A7"), accused No.8 Sh. Sandeep Parashar ("A8"), accused No.9 Mrs. Archria Raman ("A9"), accused No.10 Sh. Shelender Kumar Singh ("A10") and accused No.11 Sh. Sanjay Kumar ("A11"). It is alleged that A2 to A11 were Directors of the company accused and as such persons were in charge of, and responsible to, A1 for the conduct of its business within the meaning of the provision contained in Section 27 of the SEBI Act.
- 3. It is alleged in the complaint that A1 had floated the Collective Investment Scheme (CIS) and raised substantial amount from general public, in violation of the provisions contained in Section 12 (1B) of the SEBI Act. It is also alleged that after coming into force of the CIS Regulations and in spite of public notice dated December 18,1997, the accused persons had failed to get the Collective Investment Scheme registered with SEBI or to wind up the said scheme or repay the amount collected from the investors in terms of the CIS Regulations, thus constituting violation of the law and regulations framed thereunder and thereby committing the offence alleged as above.

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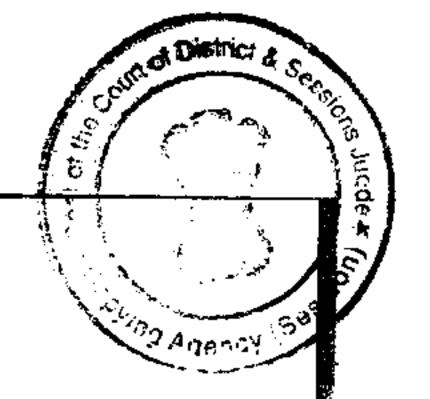
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- 4. Cognizance on the complaint was taken by the learned ACMM vide order dated March 4, 2004 whereby process were issued under Section 204 Cr.P.C. against all the accused persons.
- On account of the amendment, particularly in Sections 24 and 26 of the SEBI Act, through Amendment Act which came into force w.e.f. November 24, 2002, pursuant to Administrative Directions of Hon'ble High Court, under orders of the Ld. District & Sessions Judge, this case was transferred on February 14, 2005 from the Court of Ld. ACMM to the Court of Sessions, then presided over by Ms. Asha Menon, the then Additional Sessions Judge, Delhi.
- had been discharged from all charges as offence had already been compounded. Vide order dated August 20, 2010, A5, A9 & A11 had been discharged from all charges as offence had already been compounded. Vide order dated February 8, 2011, A6 and A8 were declared proclaimed offenders on account of their non-appearance. Vide order dated January 5, 2012, a notice for the offence punishable under Section 24 of the SEBI Act was served upon the A1(company) through its AR Mr. Suman Kumar wherein he pleaded not guilty and claimed triat on behalf of company accused.
- 7. To prove its case, complainant has examined only one witness namely Ms. Versha Aggarwal, Manager, SEBI as CW1. Thereafter, AR of company accused was examined under Section 313. Cr.P.C. wherein he denied all the evidence led by complainant.

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SEBI Vs. Bracks Plantation etc.

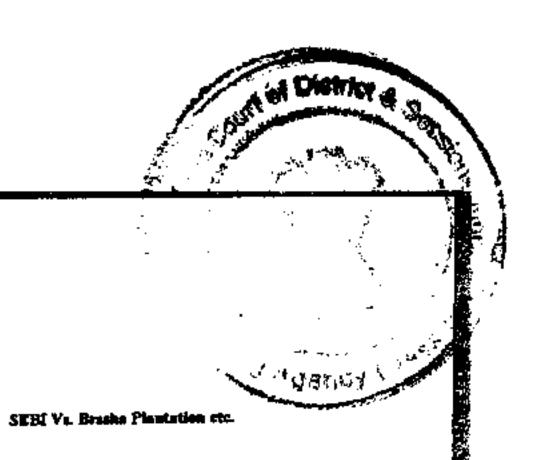
However, accused preferred not to lead any evidence in their defence.

- 8. I have heard arguments advanced by Sh. Sanjay Mann, Advocate, counsel for complainant and Sh. Satya Narain, Advocate, Counsel for A1 (company accused) and perused the record carefully.
- 9. Learned counsel appearing for accused persons vehemently contended that since company accused had not raised any fund from the general public, company accused had not committed any offence. It is further submitted that company accused had not submitted the WRR with the SEBI as company accused had not raised any fund. On the other hand, learned counsel appearing for complainant contended that since company accused had launched the collective investment schemes vide Ex. CW1/3, company accused had committed the offence in terms of Section 12(1B) of the SEBI Act.
- 10. It is undisputed fact that company accused was incorporated on June 2, 1997.
- 11. Section 12(1B) was inserted in the Act w.e.f January 25, 1995. As per Section 12(1B) of SEBI Act, no person could sponsor or cause to be sponsored or carry on or caused to be carried on any venture capital funds or collective investment schemes including mutual funds, unless he obtained a certificate of registration from the Board in accordance with the regulations. Since the company accused was incorporated only in June, 1997, thus as per Section 12(1B) of the Act, company accused was not supposed to mobilize any fund or to-

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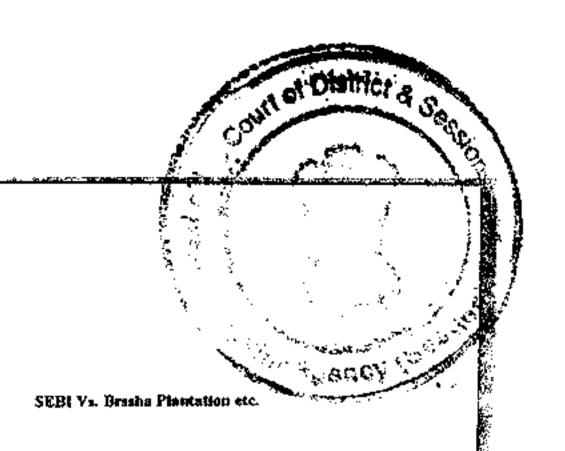


sponsor any CIS after January 25, 1997 unless it obtained a certificate of registration from the SEBI. Admittedly, company accused had not obtained any such certificate from the SEBI, thus company accused had violated the provisions of Section 12(1B) in the year 1997 itself by sponsoring or launching CIS without obtaining certificate of registration from the SEBI.

- It is admitted case of the company accused that company **12**. accused had sent a letter dated March 28, 1998 and the same is exhibited as Ex. CW1/3. In the said letter, company accused had also furnished the brochures of the collective investment scheme to the SEBI. This proves that company accused had sponsored some collective investment schemes with an intention to raise funds from general public. Since, the company accused had sponsored the schemes by issuing brochures with an intention to raise funds from general public without obtaining the certificate of registration from SEBI, company accused had committed the violation in terms of Section 12(1B) of the SEBI Act. Mere fact that no person had responded to the scheme launched by the company accused is not sufficient to exonerate the company accused as company accused had committed the violation by launching/sponsoring the CIS in violation of Section 12 (1B) of the Act.
- 13. It is undisputed fact that CIS Regulations were notified w.e.f October 15, 1999 and as per Regulation 5 of the CIS Regulations, any person who was operating the collective investment schemes has to make an application to the Board within two months from the date of

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regulations to seek registration of certificate. But admittedly, in the present case, company accused had not moved any such application. Since, company accused had not moved any application in accordance with regulation 5 of the CIS Regulations, thus, as per Section 73 of CIS Regulations it was the duty of company accused to submit the winding up and repayment report with the SEBI on prescribed format. Admittedly, company accused had not submitted any such report with the SEBI, thus, company accused had not only violated Regulation 5 but also violated Regulation 73 of the CIS Regulations.

14. Pondering over the origoing discussion, I am of the considered opinion that complainant has succeeded to prove that company accused (A1) had launched CIS in violation of Section 12 (1B) of the SEBI Act and also violated Regulation 5 & Regulation 73 of CIS Regulations which is punishable under Section 24 (1) of the SEBI Act. Thus, I hereby hold A1 M/s Brrsha Plantation guilty for the offence punishable under Section 24 (1) of the SEBI Act.

Announced in the open Court on this 9th day of February 2012

(PAWAN KUMAR JAIN)

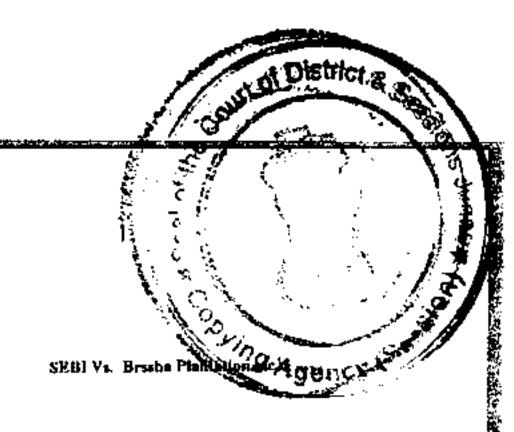
ADDITIONAL SESSIONS JUDGE-01

CENTRAL/THC/DELHI

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CC No. 72/10



IN THE COURT OF SH. PAWAN KUMAR JAIN, ADDITIONAL SESSIONS JUDGE-01(CENTRAL):DELHI

Complaint Case No. 72 of 2010 ID No: 02401R5190032004

SECURITIES AND EXCHANGE BOARD OF INDIA, a statutory body established under the provisions of Securities and Exchange Board of India Act, 1992, having its Head office at Mittal Court, B-Wing, 224 Nariman Point, Mumbai 400 021 represented by its Legal Officer, Ms. Versha Aggarwal, Manager, SEBI.

Versus

Brssha Plantations Ltd.

a company incorporated Under the Companies Act, 1956, having its Registered officer at: Shop No. 2, 76-E, Vaishali, Palam Dabri Road, New Delhi And also having its office at: 72, Adharshila Complex, South Gandhi Maidan, Patna(Bihar)

......Convict

Present: Sh. Sanjay Mann, Advocae, Counsel for SEBI.
Sh. Satya Narain, Advocate, Counsel for company accused (A1)

ORDER ON THE POINT OF SENTENCE(ORAL):

- Vide separate judgment A1 i.e. Company accused has been held guilty for the offence punishable under Section 24 (1) of the SEBI Act.
- 2. Learned counsel appearing for convict requests for a leniept-

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SEBI Va. Braska Plantation etc.

view on the ground that company accused had not mobilized any fund from geneal public and had only launched the collective investment schemes. Learned counsel appearing for complainant fairly conceded that company accused (convict) had not raised any fund from general public.

- I have heard Counsel for both the parties, perused the record carefully and gave my thoughtful consideration to their submissions.
- 4. Considering the submissions of both parties, I am of the opinion that ends of justice will be met if some token amount is imposed as fine. Accordingly, I hereby impose a fine of ₹ 5,000/- upon the company accused (convict) for the offence punishable under Section 24(1) of the SEBI Act.
- 5. Fine amount is paid.
- 6. Copy of judgment along with order on the point of sentence be given to the convict/its counsel free of cost.

7. Since accused no.6 and 8 are proclaimed offenders, file be consigned to record room with direction that same be revived as and when they are apprehended.

Announced in the open Court on this 9th day of February 2012

2012 (PAWAN KUMAR JAIN) ADDITIONAL SESSIONS JUDGE-01

CENTRAL/THC/DELHI

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